

Lib

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

OA No.212/503/2015

Dated this Monday the 10th day of February, 2020

**Coram: Dr. Bhagwan Sahai, Member (A).
R. N. Singh, Member (J).**

Shri Manoj Yadav
102, Akshta Apartment,
Rambaug-4,
Kalyan (West),
Maharashtra Pin 421301
Working as Chargeman in Naval
Dockyard, Mumbai 40023.

...Applicant.

(By Advocate Shri V. A. Nagrani).

Versus

1. The Union of India
through The Principal
Controller of Defence
Account, the office of
PCDA (NAVY) No.1,
Cooperage Road,
Mumbai 400 039.

... Respondents.

(By Advocate Shri R. R. Shetty).

O R D E R (O R A L)
Per : R. N. SINGH, Member (JUDICIAL)

Present.

1. Shri Vicky Nagrani, learned counsel for
the applicant.

2. Shri R. R. Shetty, learned counsel for

the respondents.

3. After arguing for some time, the learned counsel for the applicant under instructions from the applicant, who is present in court, seeks permission to withdraw the OA with liberty to file better OA in accordance with law and with better particulars, if occasion arises therefrom.

4. Permission is granted.

5. In view of the above, the OA is dismissed as withdrawn with liberty as prayed in accordance with law.

6. No order as to cost.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

v.

SD/2020
12/02/2020